GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1018 ANSWERED ON:01.03.2000 RESERVATION FOR HANDICAPS IN PRIVATE PUBLIC SECTOR MANIBHAI RAMJIBHAI CHAUDHARY

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

e:

(a) whether the Government are considering to provide reservation to handicapped persons in the services in private sector;

(b) if so, the percentage of reservation likely to be provided in the said sector;

(c) whether the Government have provided reservation to the handicapped persons in the Public Sector also;

(d) if so, the percentage thereof;

(e) whether it is a fact that the posts reserved for handicapped persons in public sector have not been filled up till date;

(f) if so, the facts thereof; and (g) the steps being taken/proposed to be taken for immediate filling of vacant posts?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

SMT. MANEKA GANDHI

(a) and (b): There is a proposal to amend the Persons with Disabilities (EqualOpportunities, Protection of Rights and Full Participation) Act, 1995.

(c) and (d): Yes, Sir, the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, provides for not less than 3% of vacancies for persons with disability of which one percent each shall be reserved for persons suffering from (I) blindness or low vision;

(ii) hearing impairment; and

(iii) locomotor disability or cerebral palsy, in the posts identified for each disability, in the establishments of every appropriate government.

(e) to (g): According to information available as on 30.6.1998, the position in regard to Group `C` and `D` is annexed. The Public Sector Undertakings

(PSUs) have been directed to launch vigorous drive to identify the vacancies available for persons with disabilities and recruit persons with disabilities against these posts so that the minimum reservation of 3% as envisaged in the Act is achieved as quickly as possible.